

NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/35/7/AMR/2022		7 of IBC	Central Bank of India Vs. ASR Engineering & Projects Limited

**ORDER**

**Present:** Ms. Niharika Agarwal, Ld. Counsel for the FC.  
Mr. Y. Suryanarayana, Ld. Counsel for the CD.

From the last so many dates, the case is being adjourned for settling the matter. Ld. Counsel for the CD seeks one more opportunity stating that fresh proposal for settlement has been sent to the Competent Authority. However, Ld. Counsel for the FC stated that she has no instruction that <sup>the</sup> matter is under consideration for settlement. Keeping in view of the above facts and circumstances, last opportunity is granted to settle the matter. If settlement does not take place on the next date of hearing, matter will be heard on merits. List the matter for settling the matter or for hearing on 08.08.2024.

SANJAY PURI  
MEMBER (TECHNICAL)

RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)